

15.00 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new articles 23A, 23B and 23C)

श्री उपसैन (देवरिया) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का धीरे संशोधन करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री उपसैन : मैं विधेयक पुर स्थापित करता हूँ।

INDIAN TRUSTEESHIP BILL*

श्री उपसैन : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि ट्रस्ट निगमों की स्थापना का तथा तत्संबंधी विषयों का उपबन्ध करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER. The question is:

"That leave be granted to introduce a Bill to provide for the establishment of Trust Corporations and for matters connected therewith".

The motion was adopted

श्री उपसैन : मैं विधेयक पुर स्थापित करता हूँ।

15.00 hrs.

CODES OF CIVIL AND CRIMINAL PROCEDURE (AMENDMENT) BILL*

श्री मनोहर लाल (कानपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि सिविल प्रक्रिया संहिता 1978 तथा कृषि प्रक्रिया संहिता, 1973 का धीरे संशोधन करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908 and the Code of Criminal Procedure, 1973."

The motion was adopted.

श्री मनोहर लाल : मैं विधेयक पुर स्थापित करता हूँ।

15.10 hrs

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Seventh Schedule)

SHRI K LAKKAPPA (Tumkur): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI K. LAKKAPPA: Sir, I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 4-8-78

†Introduced with the recommendation of the President.